



Omkara/Mumbai/R246/2021-22

SCHEDULE II

FORM D

PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

To

12.05.2021

The Liquidator
Mr. Atul Mittal
Regn No. IBBI/IPA-001/IP00439


From
Omkara Assets Reconstruction Pvt Ltd
registered office at No. 9, M.P. Nagar,
First Street, Kongu Nagar Extension,
Tirupur, Coimbatore,
Tamil Nadu – 641607.

corporate office at C/515, Kanakia Zillion,
Junction of L.B.S Road & CST Road B.K.C Annexe,
Near Equinox, Kurla West,
Mumbai- 400070

Subject: Submission of proof of claim in respect of the liquidation of Avadh Fibers Pvt. Ltd under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,


Omkara Assets Reconstruction Pvt Ltd hereby submits this proof of claim in respect of the liquidation of M/s. Avadh Fibers Private Limited. The details for the same are set out below:

1.	NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Omkara Assets Reconstruction Pvt Ltd Corporate Identification Number (CIN) is U67100TZ2014PTC020363 
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2.	ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE. 	C/515, Kanakia Zillion, Junction of L.B.S Road & CST Road B.K.C Annexed, Near Equinox, Kurla West, Mumbai- 400070 a) piyush@omkaraarc.com b) kanika@omkaraarc.com c) rparora@omkaraarc.com
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED)	Total admitted claim in CIRP process: - Rs.24,78,12,367/- As on 04.03.2020 (Rs.Twenty-Four Crore Seventy-Eight Lakhs Twelve Thousand Three Hundred Sixty-Seven Only) Corporate Debtors has availed cash credit facility. Loan is secured loan
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	a) Assignment Agreement. b) Sanction letter and financing documents. c) Instrument relating to deposit of title deeds dated 9.11.2012 for Rs.14,57,00,000/- d) Instrument of extension relating to deposit of title deeds dated 10.01.2014 for Rs. 17,77,39,000/-
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	The order of National Company Law Tribunal, Ahmedabad Bench on 04.03.2020 Omkaara Assets Reconstruction Pvt Ltd V/s. Avadh Fibers Pvt Ltd. C.P. (I.B) No.593/7/NCLT/AHM/2018
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	The debt incurred by granting loan / facility granted on 23.12.2013.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	We have sold the property under SARFESI action on 18.01.2020 for Rs. 1.03 Crores. Details of the property sold under Auction are mentioned below: - R.S. No. 156/P, Plot No. 5 , R.S. No. 156/P, Plot No. 6 , R.S. No. 156/P, Plot No. 7 , R.S. No. 156/P, Plot No. 8 , R.S. No. 156/P, Plot No. 9 , Nava Plot, R.S. No. 156/P, Plot No. 23 & R.S. No. 156/P, Plot No. 10 Near Brahmani Temple.
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	a) Factory Land & Building and Plant & Machinery bearing survey no.83/P/1 & 83/P/2, Samdhiyala Simada, Gondal, Atkot

Corporate Office : C/515, Kanakia Zillion, Junction of LBS Road and CST Road, BKC Annexe, Near Equinox, Kalina, Kurla (West), Mumbai - 400070. • Tel.: 022-26544000 • Email: mumbai@omkaraarc.com


Regd. Office : No. 9, M.P. Nagar, First Street, Kongu Nagar Extn, Tirupur - 641607.

CIN : U67100TZ2014PTC020363 / www.omkaraarc.com



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		Highway, Village Mota Dadva, Dist Rajkot. Market value of the above property of Rs.6,72,32,000 as on 21.08.2019. b) Residential House at Shree Khodiya Krupa Plot No. 5, R.S. No. 164/P, Gondal - Jasdan Highway, Village: Mota Dadva, Tal Gondal Dist. Rajkot. Market value of the above property of Rs.40,73,000 as on 21.08.2019. c) Residential House at Shree Khodiya Krupa Plot No. 15, R.S. No. 164/P, Gondal - Jasdan Highway, Village: Mota Dadva, Tal Gondal Dist. Rajkot. Market value of the above property of Rs.42,35,000 as on 21.08.2019.
8A.	WHETHER SECURITY INTEREST RELINQUISHED	Yes/No

9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	Not Available
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	Trust Name: Omkara PS15/2018-19 Trust Bank Name: Allahabad Bank A/c No.: 50470138906 IFS Code: IDIB000B845 Branch: BKC Branch
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	a) Assignment Agreement. b) Sanction letter and financing documents. c) Instrument relating to deposit of title deeds dated 9.11.2012 for Rs.14,57,00,000/- d) Instrument of extension relating to deposit of title deeds dated 10.01.2014 for Rs. 17,77,39,000/-



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Signature of financial creditor or person authorized to act on his behalf.
(please enclose the authority if this is being submitted on behalf a financial creditor)



Name in BLOCK LETTERS: - **RAMESHWAR PRASAD ARORA**

Position with or in relation to creditor: - **DY VICE PRESIDENT**

Address of person signing.

C/515, Kanakia Zillion, Junction of L.B.S. Road & CST Road, B.K.C. Annexe, Near Equinox, Kurla (West),
Mumbai – 400 070.

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.



AFFIDAVIT

I, RAMESHWAR PRASAD ARORA, currently working at, **Omkaara Assets Reconstruction Pvt Ltd**, C/515, Kanakia Zillion, Junction of L.B.S. Road & CST Road, B.K.C. Annexe, Near Equinox, Kurla (West), Mumbai – 400 070. do solemnly affirm and state as follows:

1. The above-named corporate debtor was, at the liquidation commencement date, that is, the **5th day April of 2021** and still is, justly and truly indebted to me in the sum of Rs.24,78,12,367/- as on 04.03.2020 (Rs. Twenty-Four Crore Seventy-Eight Lakhs Twelve Thousand Three Hundred Sixty-Seven Only)
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - a) Assignment Agreement.
 - b) Sanction letter and financing documents.
 - c) Instrument relating to deposit of title deeds dated 9.11.2012 for Rs.14,57,00,000/-
 - d) Instrument of extension relating to deposit of title deeds dated 10.01.2014 for Rs. 17,77,39,000/-
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following: **Not Applicable.**

Solemnly, affirmed at **Mumbai on 12 day of, May 2021.**

Before me,
Notary / Oath Commissioner.



Deponent's signature.



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VERIFICATION

I, **RAMESHWAR PRASAD ARORA** the Deponent hereinabove, do hereby verify and affirm that the contents of para to of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at **Mumbai on this 12th day of May 2021.**



Deponent's signature.